

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

CP No. 37/Chd/Chd/2024

**IN THE MATTER OF:**

Income Tax Officer Ward 5(5) Chandigarh

...Petitioner

Vs.

Registrar of Companies Punjab and Chandigarh

...Respondent

**Under Section:** 252 (3), CA 2013

**Order delivered on 14.06.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner:

Mr. Yogesh Putney, Senior Standing Counsel  
for the Income Tax Department

**ORDER**

The present petition has been filed under Section 252(3) of the Companies Act, 2013 to restore the name of respondent No. 2 company. Heard. Issue notice of this petition to the respondents for 09.08.2024. The petitioner shall collect the notices from the Registry and send the same to the aforesaid authorities with a copy of the petition and entire paper book immediately by speed post and e-mail, if available, and file an affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Reports, if any, be filed by aforesaid authorities within two weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any,

be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List on 09.08.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**